

Rajat Saini
vs
Mamta Sharma & Ors
Civil Suit No. /2020

Through Video Conferencing/ Cisco Webex Application.

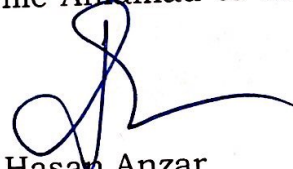
Dated 04.06.2020

10.30 am to 10.35 am.

Present ;

None has appeared on behalf of plaintiff although link was sent well in advance.

Now to come at 10.45 am. Meanwhile Ahlamad to contact Counsel for plaintiff.



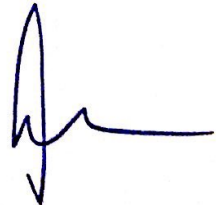
Hasan Anzar
Additional District Judge-06,
West District Tis Hazari, Delhi
(Judge on Duty)
04.06.2020

10.45 am.

Present;

Mr Hitesh Mehra, Ld Counsel for plaintiff

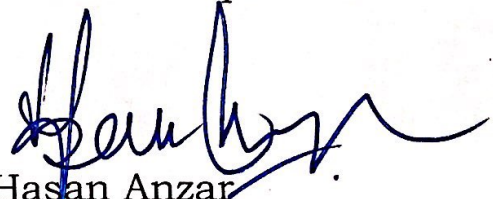
(Mobile No. 8447784898 & Email id is
legalsolutionwork.hm739@gmail.com
present via VC)



Ld. Counsel for plaintiff submits that plaintiff is unwell due to which proper application for amendment under VI Rule 17 CPC as noted in order dated 30.5.2020 could not be moved by him.

Ld. Counsel for plaintiff seeks an adjournment for today to enable him to do so. Adjournment is allowed. To come up for further proceedings on 15.06.2020.

Copy of order be sent via email to counsel for plaintiff on his email id by filing section. Copy of order be uploaded in website.



Hasan Anzar
Additional District Judge-06,
West District Tis Hazari, Delhi
(Judge on Duty)
04.06.2020